

**CC NO. 532199/2016**  
**CBI VS. RAGHU KANT BHARDWAJ & ORS.**

**COURT HEARING THROUGH VIDEO CONFERENCING**

**19.06.2020**

**Present: Sh. Sunil Verma**, Id. PP for CBI.

Accused no. 1, 3, 4, 5, 6, 7, 8 on bail.

**Dr. Sushil Gupta**, Adv. for accused no. 1.

**Sh. Bhavook Chauhaan**, Adv. for accused no. 5.


**Ms. Sangeeta Jain**, Adv. for accused no. 7.

Accused no. 2 Chander Pal Singh is absent.

One Whatsapp message was sent by accused no. 2 Chander Pal Singh that he is unable to join the proceedings through video conferencing. It is submitted by counsels for accused no. 1 and 7 that they are not agreeable to holding the proceedings through video conferencing. One email was sent by counsel for accused no. 5 Sanjeev Dandona stating that the main counsel is not ready to advance arguments through video conferencing and wants physical hearing.

One Whatsapp message has been received from accused Arun Kumar Maggo seeking government counsel. He is directed to approach the office of DLSA in this regard, on phone first. The phone number of DLSA shall be provided to him by the Reader of this court, at the earliest.

Since some of the counsels for the accused persons have not agreed to the holding of proceedings through video conferencing, matter cannot be taken up and same shall be adjourned as per the order passed by Hon'ble District Judge while adjourning the matter *en bloc*.

  
**(RAKESH KUMAR SHARMA)**  
**SPECIAL JUDGE (PC ACT), CBI-06**  
**ROUSE AVENUE COURTS, DELHI**  
**19.06.2020**